

21.09.2020
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Ct.23

WPA 6750 of 2020
With
I.A. No.CAN 01 of 2020
(Old No.CAN 5670 of 2020)

Kanishk Sinha
Vs.
The Bar Council of India & Ors.

Mr. Kanishk Sinha
...petitioner (In person)

Having considered the submission made by the petitioner in person and on perusal of the application under Article 226 of the Constitution of India I find that the grievance of the petitioner is against the respondent No.3 who is a panel advocate of Union of India. It is alleged by the petitioner that the respondent No.3 being an advocate of Union of India represented private respondents, which according to him, is beyond the term of his engagement in the connected case arising out of dispute between the petitioner, Union of India in one hand and the private respondents on the other.

On perusal of the application and other materials annexed therewith, I find that the petitioner has been able to make out an arguable case.

Accordingly, the instant writ petition is admitted.

The petitioner is directed to serve notice upon the respondents by registered speed post with A/D within seven days from the date of this order and file affidavit of service on receipt of the notice.

The respondents are at liberty to file affidavit-in-opposition within three weeks from the date of receipt of the notice and serve copy of the same to the petitioner.

The petitioner is at liberty to file affidavit-in-reply within two weeks thereafter.

The matter to appear after eight weeks.

(Bibek Chaudhuri, J.)